

ITEM NO.5

COURT NO.5

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS



Petition(s) for Special Leave to Appeal (CrI.) No(s). 749/2023

(Arising out of impugned final judgment and order dated 23-12-2022 in CRLMA No. 19598/2022 passed by the High Court Of Gujarat At Ahmedabad)

AJAYKUMAR MURLIDHAR MANJREKAR

Petitioner(s)

VERSUS

THE STATE OF GUJARAT

Respondent(s)

IA No. 11036/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 11039/2023 - EXEMPTION FROM FILING O.T.)

WITH

SLP(CrI) No. 925/2023 (II-B)

IA No. 13038/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 13039/2023 - EXEMPTION FROM FILING O.T.)

SLP(CrI) No. 1744/2023 (II-B)

(FOR

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 26268/2023

FOR EXEMPTION FROM FILING O.T. ON IA 26270/2023

FOR EXEMPTION FROM FILING O.T. ON IA 56309/2023

IA No. 26268/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 56309/2023 - EXEMPTION FROM FILING O.T.

IA No. 26270/2023 - EXEMPTION FROM FILING O.T.)

Date : 02-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Iqbal Syed, Sr. Adv.
Mr. Varinder Kumar Sharma, AOR
Ms. Deeksha Gaur, Adv.
Mr. Shantanu Sharma, Adv.
Mr. Prithu Parimal, Adv.
Mr. Y.K. Prasad, Adv.

For Respondent(s) Mr. Siddhartha Jha, AOR

Mr. Rajat Nair, Adv.
Ms. Swati Ghildiyal, AOR
Ms. Devyani Bhatt, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Having heard counsel for the parties, this Court is of the opinion that the petitioners should be enlarged on anticipatory bail.

It is directed accordingly. The petitioners shall be enlarged on anticipatory bail, subject to such terms and conditions as the trial court may impose.

The special leave petitions are allowed.

Pending applications, if any, are disposed of.

(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)
COURT MASTER (NSH)